

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:6069  
ANSWERED ON:03.05.2013  
LOANS TO DIAMOND EXPORTERS  
Rajukhedi Shri Gajendra Singh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether it has come to the notice of the Government that certain diamond processing and export oriented units are not regularly repaying the loans taken by them from the banks;
- (b) if so, the details thereof including the names of such diamond units and loan sanctioned to them during the last three years and current year, bank-wise;
- (c) whether the banks have attached / proposes to attach their assets for non-payment of loans;
- (d) if so, the details thereof indicating the names of such diamond units whose assets have been attached by the banks during the aforesaid period; and
- (e) the other effective measures taken by the Government / banks in this regard?

**Answer**

The Minister of State in the Ministry of Finance (Shri Namu Narain Meena)

(a) to (e): The Bank-wise details of the amount of total outstanding credit and total impaired credit to Gems and Jewellery industry in respect of Scheduled Commercial Banks (SCBs) for the last three years and current year as provided by Reserve Bank of India (RBI) are at Annex.

In accordance with the practices and usages customary amongst the banks and in conformity with provisions of statutes governing the financial institutions, information relating to the details of the individual borrower of the banks is not divulged.

Banks are governed by their Board driven policies. They have been advised by the RBI to prepare a well-defined loan policy approved by their Board of Directors which should lay down exposure limits to individual/group borrowers, documentation standards, margin, security, sectoral exposure limits, delegation of powers, maturity and pricing policies, etc. Recovery of loans is done by banks as per law and in accordance with regulatory guidelines on the subject.